

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1421/(MAH)/2017

CORAM:

Present:


SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 04.12.2017

NAME OF THE PARTIES: Ashapura Minchem Limited
V/s
Agriways India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
17.	Adv Atmira Saxena a/w Disha Ponda i/b India Law	Adv for Operational Creditor	

ORDER

CP No. 1421/I&BP/NCLT/MB/MAH/2017

For the Bank has not provided the Bank Certificate till date, at request of the Petitioner's Counsel, list this matter on 19.12.2017 for filing Bank Certificate as envisaged under section 9 of the Insolvency and Bankruptcy Code.

List this matter on 19.12.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)